# OA/226/87



Coram : Hon ble Mr. P.H. Trivedi : Vice Chairman

Hon ble Mr. P.M. Joshi : Judicial Member

## 30.8.1987

Mr.B.B.Oza learned advocate for the applicant files an application for an adjournment. Heard Mr.J.D.AJmera learned advocate for the respondent. More than one adjournment has been given on account of the petitioners' advocate's absence. Interim relief cannot be allowed to continue if the petitioners' advocate have to be accommodated. The case is adjourned to 4th August, 1987 find if the advocate do not appear, the case will proceed.

(P.H.Trivedi) Vice Chairman

(P.M.Joshi) Judicial Member



# OA/226 87

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon ble Mr. P.M. Joshi : Judicial Member

#### 30.3.1987

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(P.H.Trivedi) Vice Chairman

(P.M.Joshi) Judicial Member

# OA/226/87

Coram : Honable Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

### 4.8.1987

Learned advocate Mr.Radhakrishnan for Mr.B.B.Dza for the applicant states that appeal has not been filed but interim relief has been already allowed. Interim relief allowed to contine. The applicant is allowed to file an appeal within one week of the date of this order and if this is done delay, on account of limitation as a bar be condoned. With this the case is disposed of.

(P.H.Trivedi) Vice Chairman

(P.M.Joshi)
Judicial Member